

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO. 1045 OF 2012
CUTTACK, THIS THE 30th DAY OF JANUARY, 2013

CORAM :

**HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)**

Suchitra Mahal @ Hati,
aged about 39 years,
W/o-Gourhari Hati,
D/o-Late Bhima Ch. Mahal,
At-Tentulia,
P.O.-Godikhola,
P.S.-Basta, Dist-Balasore

.....Applicant

(Advocate(s) for the Applicant: M/s- J.K.Lenka, P.K.Behera)

VERSUS

Union of India represented though

1. General Manager,
East Coast Railway,
Bhubaneswar.
2. General Manager,
South Eastern Railway,
Garden Reach, Kolkata
West Bengal.
3. The Divisional Railway Manager(P),
South Eastern Railway,
Garden Reach, Kolkata
West Bengal.
4. The Divisional Railway Manager,
South Eastern Railway,
Kharagpur,
West Bengal.

..... Respondents

(Advocate.....Mr. T. Rath)

O R D E R (ORAL)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. J.K.Lenka, Ld. Counsel for the applicant, and Mr. T. Rath, Ld. Standing Counsel appearing on behalf of the Railways, on whom a copy of this O.A. has already been served.

Allets

2. By filing M.A. 98/13, the applicant prays to implead the Divisional Railway Manager, South Eastern Railways, Kharagpur, as a party. The prayer is allowed. M.A. is, accordingly, disposed of.

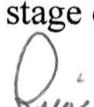
3. Mr. Lenka submitted that ventilating her grievance the applicant has already made a representation on 30.03.2011 for her appointment under Rehabilitation Assistance Scheme to the Divisional Railway Manager, South Eastern Railway, Kharagpur (Respondent No.4) against which she has not received any response.

4. Mr. Rath, Ld. Standing Counsel for the Railways, is ~~also~~  unaware of the present status of the said representation.

5. In view of the above, without entering into the merit of this case, we dispose of this O.A. at the stage of admission itself with direction to Respondent No.4, i.e. Divisional Railway Manager, South Eastern Railway, Kharagpur, to consider and dispose of the representation made by the applicant (if it is still pending with him), by way of reasoned and speaking order within a period of two months from the date of receipt of copy of this order and communicate the result thereof to the applicant.

6. As prayed for by Mr. Lenka, Ld. Counsel for the applicant, copy of this order along with paper book be transmitted to Respondent No. 4 at the cost of the applicant for which he will file postal requisites within 3 days.

7. With the aforesaid order and direction, the O.A. stands disposed of at the stage of admission itself.


(R.C.MISRA)
MEMBER(ADMN.)


(A.K. PATNAIK)
MEMBER(JUDL.)